

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 273 OF 2018 &
IA NO. 1340 OF 2018**

Dated: 1st November, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Uttar Gujarat Vij Company Limited **Appellant(s)**
Versus
Hindustan Gum & Chemicals Limited & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G.Ramachandran
Mr. Shubham Arya

Counsel for the Respondent : Mr. Varun Pathak for R-1

ORDER

Admit. Mr. Varun Pathak, learned counsel takes notice on behalf of Respondent No.1 and seeks four weeks' time to file reply to the main appeal as well as application for stay/interim relief.

List the matter on **10.01.2019**. In the meantime, learned counsel for respondents may file reply to the main appeal as well as to the interim application on or before 30.11.2018 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed on or before 17.12.2018 after serving copy on the other side.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

js/kt